

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
LOK SABHA
UNSTARRED QUESTION NO. 122
TO BE ANSWERED ON 02.02.2017**

Functioning of Various Sports Bodies

**+122. COL. SONARAM CHOUDHARY:
SHRI KIRTI AZAD:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government is aware that the appointment of political figures and other influential persons in various sports bodies/associations/federations have adversely affected the promotion of sports/ games in the country;**
- (b) if so, the remedial measures taken/ being taken by the Government in this regard;**
- (c) whether the Government is aware of any suggestions from various Commissions / Committees /Courts / Agencies for making such appointments from amongst the professionals having adequate experience of relevant sports and if so, the reaction of the Government in this regard;**
- (d) whether the Government is aware of alleged irregularities in the administration/ functioning of various sports bodies/ federations in the country and if so, the action taken by the Government in this regard;**
- (e) whether the Government proposes to bring reforms and transparency in the administration/functioning/selection process in the various sports bodies/ federations particularly in view of the recommendations/guidelines issued by Justice Lodha Committee and Supreme Court; and**
- (f) if so, the details and the present status thereof?**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS & SPORTS
(SHRI VIJAY GOEL)**

(a) to (d): Madam, The Government has brought out a National Sports Development Code of India 2011, which lays down basic universal principles of good governance for National Sports Federations (NSFs). As per this code, NSFs have to follow proper democratic and healthy management practices which provide for greater accountability and transparency at all levels; adopt impartial and transparent selection procedures; adhere to age and duration of tenure limit of office bearers; follow guidelines on Good governance in the context of “Basic Universal Principle of Good Governance of Olympic and Sports Movement”; adopt proper accounting procedures at all levels and produce annual financial statements; comply with the provisions of Right to Information Act; hold the elections as per Model election guidelines issued by the Government, etc. In case of failure by any NSF to adhere to the guidelines issued by the Ministry from time to time, appropriate action against such NSFs are taken by the Ministry which include suspension/de-recognition/non-renewal of annual recognition, etc. Also, whenever a case of any gross irregularity in an NSF is brought to notice, action as per rules is taken by the Government.

(e) & (f) The Government has constituted a Committee consisting of Olympians, international medalists, Sports administrators, Sports Law experts etc to study the existing sports governance frame work in the country, recent developments related to sports governance including the judgment of Hon’ble Supreme Court in the matter of Board of Control of Cricket in India, international best practices, etc. and to make recommendations on bringing out a comprehensive National Sports Development Code across sports disciplines.